

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.394/95

Thursday, this the 30th day of March, 1995.

CORAM:

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

HON'BLE MR P SURYAPRAKASAM, JUDICIAL MEMBER

A Haridasan,  
Extra Departmental Delivery Agent,  
Nallur Nad Branch Office,  
Mananthavady. - Applicant

By Advocate Mr OV Radhakrishnan & H Bineetha

Vs

1. Sub Divisional Inspector(Postal),  
Mananthavady Sub Division,  
Mananthavady.
2. Superintendent of Post Offices,  
Thalassery Division,  
Thalassery.
3. Union of India represented by its  
Secretary,  
Ministry of Communications,  
New Delhi. - Respondents

By Advocate Mr MHJ David J, Additional Central Government  
Standing Counsel

O R D E R

PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

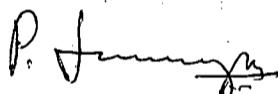
Applicant, an Extra Departmental Delivery Agent in the Nallur Nad Branch Office, Mananthavady, was issued a show cause notice A8 by which his services were proposed to be terminated, since the selection of the applicant made by the appointing authority was irregular. The applicant has replied to the show cause notice by A9 representation. That has not been disposed of. Meanwhile applicant apprehends that his services may be terminated. Applicant

contends that no reasons have been shown for the termination of his services other than that it was 'irregular'. The Tribunal stayed the operation of A8 for two weeks and asked respondents to state whether there is any power of review, if so who was the reviewing authority and to explain the vague expressions in the A8 notice like 'found to be irregular'. Respondents have not furnished any reply to the above queries of the Tribunal.

2. Under these circumstances we direct the first respondent to consider A9 reply to the show cause notice and pass appropriate orders. Applicant is permitted to supplement A9 by a further representation within one month. First respondent will consider the further representation along with A9 and pass orders within two months from the receipt of the further representation. Till such time the applicant will be permitted to continue in his present position.

3. Application is disposed of accordingly. No costs.

Dated, the 30th March, 1995.

  
P. SURYAPRAKASAM  
JUDICIAL MEMBER

  
P. VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

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List of Annexures:

Annexure A8: True copy of the memo No. DA/B0/29 dated 23-2-95 of the 1st respondent.

Annexure A9: True copy of the representation dated 2-3-1995 of the applicant to the 1st respondent with translation.